

(1871) 09 CAL CK 0004

Calcutta High Court

Case No: None

In Re: Radhika Mohan
Sett

Vs

APPELLANT

RESPONDENT

Date of Decision: Sept. 11, 1871

Judgement

Paul, J.

The applicant is certainly entitled to letters of administration with the will annexed, and I think she is also entitled to probate of the will. This case falls within the principle of in the Goods of Baylis L.R., 1 P. & M., 21. The probate may be granted See also as to the meaning of necessary implication," Crook v. Hill L.R., 6 Ch. App., 315.